

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.239- IA/477(AHM)2024
in
CP(IB)/96(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Ayodhya Orchards LLP
V/s
SAFECO Hygiene Films Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nakul Mohta, Adv. a.w Ms. Vidhi Gupta & Ms. Riya
Dhingra, Adv.

For the Respondent :

ORDER

IA/477(AHM)2024

Proxy Counsel for the applicant submitted that arguing Counsel for the applicant has filed sick note. It appears that respondent are not served notice. Hence, applicant are directed to serve notice upon both the respondents.

List for further consideration on 09.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)